

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.180/MP/2019

Subject : Petition under Regulation 13 read with Regulations 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of Hearing : 22.11.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Indian Railways (IR)

Respondents : Damodar Valley Corporation (DVC) and 10 Ors.

Parties Present : Ms. Puja Priyadarshini, Advocate, IR
Ms. Anushree Bardhan, Advocate, DVC
Ms. Surbhi Kapoor, Advocate, DVC
Ms. Srishti Khindaria, Advocate, DVC
Shri Aneesh Bajaj, Advocate, DVC
Shri Abhijeet Pandey, Advocate, KPTCL
Shri Ranjit Pal, ERLDC
Shri Alok Mishra, ERLDC

Record of Proceedings

During the course of hearing, the learned counsel for the Petitioner and the Respondent No.1, DVC made their detailed submissions in the matter.

2. After hearing the learned counsel for the parties, the Commission directed the parties to file the following details/clarification on affidavit:

(a) Respondent No.1 to clarify the methodology for raising/recovering the deviation charges on its constituents/intra-State entities vis-à-vis the deviation charges raised onto it by RPC at regional level;

(b) The Petitioner to explain the reasons for considerable deviations in actual drawal against the schedule as exhibited by the Respondent No.1 during the course of hearing (e.g. deviations during the various time blocks of 1.6.2018);

(c) Parties to file the above details within two weeks with copy to the other side, who may file their response within two weeks thereafter.

3. The Petition shall be listed for hearing on 7.2.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**